

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No.1816 of 2020

(IN CRIME NO.63/2020 OF CHIRAYINKEEZHU POLICE STATION)

PETITIONER/ACCUSED:

SAMJITH, AGED 19 YEARS,
S/O. SUBASH, KOLICHIRA,
NEAR NAGARU KAVU, AZHOOR VILLAGE,
CHIRAYINKEEZHU TALUK,
THIRUVANATHAPURAM.

BY ADV. SRI.M.R.SARIN PANICKER

RESPONDENTS/COMPLAINANT AND STATE:

1. STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA, ERNAKULAM.
2. THE SUB INSPECTOR OF POLICE,
CHIRAYINKEEZHU POLICE STATION, TRIVANDRUM,
REPRESENTED BY THE PUBLIC PROSECUTOR.

BY SR. PUBLIC PROSECUTOR SRI.C.N.PRABHAKARAN.

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON
17.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Dated this the 17th day of April, 2020

Learned counsel for the applicant submitted that he seeks to withdraw this application for regular bail since he is proposing to take up the matter in appeal, in accordance with law. The said submission is recorded and this application is dismissed as withdrawn.

**T.V.ANILKUMAR
JUDGE**

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